

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW
DELHI
COURT - IV**

**ITEM No. 115
(IB)/555/ND/2020**

IN THE MATTER OF:

M/s Ajay Pipe Company ... Applicant/Petitioner

Vs

M/s Apace Builders and Contractors ... Respondent
Ltd.

Order under Section 9 of IBC.

Order delivered on 16.12.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :Mr. P.K Sachdev, Adv.

ORDER

None for the applicant. Learned Counsel Mr. P.K. Sachdev for the Corporate Debtor accepts notice, states that copy of the application is not served. Learned Counsel for the applicant is directed to serve the copy of the application within three days. Learned Counsel for the Corporate Debtor undertakes to file reply within two weeks, with copy in advance to the other side. Rejoinder be filed within one week thereafter, with copy in advance to the other side.

List on 21.12.2020

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**